

F.No.01 (05)/Circular/CESTAT/2017
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

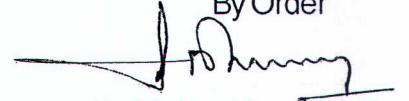
Dated:27/04/2017

CIRCULAR

**Sub: Appeals in CESTAT against Commissioner's (Appeals) Order -
Quantum of pre-deposit - compliance of Larger Bench Order - reg.**

In terms of Larger Bench order dated 20/04/2017(Copy enclosed), appellants, for preferring appeal against Commissioner's (Appeals) order, are required to deposit separately 10% of the amount of the duty confirmed/penalty imposed over and above the amount deposited before Commissioner (Appeals).

All concerned are directed to ensure strict compliance of the said Order.

By Order

(A. Mohan Kumar) 25/4
Registrar.

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